

5090 (970)
16.6.17

FORM 26
(See rule 4A)



Affidavit to be filed by the candidate along with nomination paper before the returning officer for election to BIHAR LEGISLATIVE ASSEMBLY (Name of the House) from 143, TEGHRA Assembly constituency (Name of the constituency).

PART - A

I BIRENDRA KUMAR ** Son/-daughter/wife of SHRI RAM BALAK MAHTO , Aged 63 years, resident of RAJENDRA NAGAR, P. S. - KADAMKUAN, PATNA - 800 003. (Mention full postal address), a candidate at the above election, do hereby solemnly affirm and state on oath as under:-

- (1) I am a candidate set up by RASHTRIYA JANATA DAL (** name of the political party)/**am ~~contesting as an independent candidate.~~
(**strike out whichever is not applicable)
- (2) My name is enrolled in 183, KUMHRAR - GENERAL, Bihar (name of the constituency and the State), at Serial No. 641 in Part no. 46.
- (3) My contact telephone numbers(s) is /are 0612-2673617 and my e-mail id (if any) is Nil.
- (4) Details of Permanent Account Number(PAN) and status of filing of Income Tax return:-

Sl. No.	Name	PAN	The financial year for which the last Income-tax return has been filed	Total income shown in Income-tax return(in Rupees)
1.	BIRENDRA KUMAR	AEAPK5511N	F.Y - 2015-2016	Rs. 31,05,801/-
2.	JAYSHREE	ACCPJ0012D	F.Y - 2015-2016	Rs. 18,00,997/-
3.	BIRENDRA KUMAR HUF	AAGHB6513B	F.Y - 2015-2016	Rs. 4,15,868/-

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- (5) I am/am not accused of any offence(s) punishable with imprisonment for two years or more in a pending case(s) in which a charge(s) has/have been framed by the court(s) of competent jurisdiction.

If the deponent is accused of any such offence(s) he shall furnish the following information:- N.A.

- (i) The following case (s) is/are pending against me in which charges have been framed by the court for an offence punishable with imprisonment for two years or more:-

(a)	Case/First Information Report No./Nos. together with complete details of concerned Police Station/District/State	Nil
(b)	Section(s) of the concerned Act(s) and short description of the offence(s) for which charged.	Nil
(c)	Name of the Court, Case No. and date of order taking cognizance:	Nil
(d)	Court(s) which framed the charge(s)	N.A.
(e)	Date(s) on which the charge(s) was/were framed	Nil
(f)	Whether all or any of the proceedings(s) have been stayed by any Court(s) of competent jurisdiction	N.A.

- (ii) The following case(s) is/are pending against me in which cognizance has been by the court [other than the cases mentioned in item (i) above):-

(a)	Name of the Court, Case No. and date of order taking cognizance:	Nil
(b)	The details of cases where the court has taken cognizance, section(s) of the Act(s) and description of the offence(s) for which cognizance taken	Nil
(c)	Details of Appeal(s) /Application(s) for revision (if any) filed against the above order(s)	N.A.

6. I have been/have not been convicted of an offence(s) [other than any offence(s) referred to in sub-section (1) or sub-section (2), or covered in sub-section (3), of section 8 of the Representation of the People Act, 1951 (43 of 1951)] and sentenced to imprisonment for one year or more. N.A.

If the deponent is convicted and punished as aforesaid, he shall furnish the following information: N.A.

In the following cases, I have been convicted and sentenced to imprisonment by a court of law:

(a)	The details of cases, Section(s) of the concerned Act(s) and description of the offence(s) for which convicted	N.A.
(b)	Name of the Court, Case No. and date of order(s) :	N.A.
(c)	Punishment imposed	N.A.
(d)	Whether any appeal was/has been filed against the conviction order. If so, details and the present status of the appeal:	N.A.

7. That I give herein below the details of the assets (movable and immovable etc.) of myself, my spouse and all dependents:

A. Details of movable assets:

Note: 1. Assets in joint name indicating the extent of joint ownership will also have to be given.

Note: 2. In case of case of deposit/Investment, the details including Serial Number, Amount, date of deposit, the scheme, Name of the Bank/Institution and Branch are to be given.

Note: 3. Value of Bond/Share Debentures as per current market value in Stock exchange in respect of listed companies and per books in case of non- listed companies should be given.

Note: 4. Dependent here has the same meaning as assigned in Explanation (v) under section 75A of the Representation of the People Act, 1951.

Note: 5 Details including amount is to be given separately in respect of each investment

Sl. No.	Description	Self BIRENDRA KUMAR	Spouse JAYSHREE	Dependent - 1	Dependent -2
(i)	Cash in hand	Rs. 2,25,000/- (Approx.) As on 31.03.2017	Rs. 1,50,000/- (Approx.) As on 31.03.2017	Nil	Nil
(ii)	Detail of deposit in Bank accounts(FDRs. Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, non-Banking Financial Companies and cooperative societies and the amount in each such deposit	As per Para II of Annexure 1 Attached herewith.			
(iii)	Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount	As per Para III of Annexure 1 Attached herewith .			
(iv)	Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial instruments in post office or Insurance Company and the amount	As per Para IV of Annexure 1 Attached herewith.			
(v)	Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables	As per Para V of Annexure 1 Attached herewith.			

	from debtors and the amount				
(vi)	Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make, registration number etc. year of purchase and amount)	As per Para VI of Annexure 1 Attached herewith.			
(vii)	Jewellery, bullion and valuable thing(s) (given details of weight and value)	As per Para VII of Annexure 1 Attached herewith.			
(viii)	Any other assets such as value of claims/interest	As per Para VIII of Annexure 1 Attached herewith.			
(ix)	Gross Total Value	Rs. 7,02,07,264.96	Rs. 88,36,026.72	Nil	Nil

B. Details of Immovable Assets:

Note: 1. Properties in joint ownership indicating the extent of joint ownership will also have to be indicated.

Note: 2. Each land or building or apartment should be mentioned separately in this format.

Sl. No	Description	Self BIRENDRA KUMAR	Spouse JAYSHREE	Dependent - 1	Dependent - 2
(i)	Agricultural Land Location(s) Survey number(s)	As per Para I of Annexure 2 Attached herewith.			
	Area (total measurement in acres)				
	Whether inherited property (Yes/No)				
	Date of purchase in case of self-acquired property				
	Cost of Land(in case of purchase at the time of purchase				
	Any investment on the land by way of development construction etc.				
	Approximate current market value				
(ii)	Non- Agricultural Land: Location(s) Survey number(s)	As per Para II of Annexure 2 Attached herewith.			
	Area (total measurement in sq.ft.)				
	Whether inherited property (Yes/No)				
	Cost of Land(in case of purchase at the time of purchase				
	Any investment on the				

	development, construction ect.				
	Approximate current market value				
(iii)	Commercial Buildings (including apartments) - Location(s) - Survey number(s)	As per Para III of Annexure 2 Attached herewith.			
	Area (total measurement in sq. ft.)				
	Built-up Area (total measurement in sq. ft.)				
	Whether inherited property (Yes/No)				
	Date of purchase in case of self-acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any investment on the property by way of development, construction ect.				
	Approximate current market value				
(iv)	Residential Buildings (including apartments) -Location(s) -Survey number(s)	As per Para IV of Annexure 2 Attached herewith.			
	Area (total measurement in sq. ft.)				
	Built-up Area (total measurement in sq. ft.)				
	Whether inherited property (Yes/No)				
	Date of purchase in case of self-acquired property				
	Cost of property (in case of purchase) at the time of purchase				
	Any investment on the property by way of development, construction ect.				
	Approximate current market value.				
(v)	Other (such as interest in property)	As per Para V of Annexure 2 Attached herewith.			
(vi)	Total of current market value of (i) to (v) above	Rs. 7,93,33,000/-	Rs. 3,85,00,000/-	NIL	NIL

8. I give herein below the details of liabilities/dues to public financial institutions and government:-
(Note: please give separate details of name of bank, institution, entity or individual and amount before each item)

Sl.NO	Description	Self BIRENDRA KUMAR	Spouse JAYSHREE	Dependent – 1	Dependent – 2
(i)	Loan or dues to Bank/financial institution(s) Name of the Bank or financial Institution. Amount outstanding. Nature of Loan.	1. Bank of India O.D. A/c No. 440727100011521 Rs. 1,28,88,783.44 As on 31.03.2017 2. Bank of India Housing Loan A/c No. 440775110000069 Rs. 28,63,124.00 As on 31.03.2017	NIL	NIL	NIL
	Loan or dues to any other individuals/entity other than mentioned above Name(s), Amount outstanding, nature of loan		NIL	NIL	NIL
	Any other liability		NIL	NIL	NIL
	Grand total of liabilities	Rs. 1,57,51,907.44	NIL	NIL	NIL
(ii)	Government dues: Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of water	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of electricity	NIL	NIL	NIL	NIL
	Dues to department dealing with supply of telephones/mobiles	NIL	NIL	NIL	NIL
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL
	Income Tax dues	NIL	NIL	NIL	NIL

[Signature]

	Service tax dues	NIL	NIL	NIL	NIL
	Municipal/Property Tax dues	NIL	NIL	NIL	NIL
	Sales Tax dues	NIL	NIL	NIL	NIL
	Any other dues	NIL	NIL	NIL	NIL
(iii)	Grand total of all Government dues	NIL	NIL	NIL	NIL
(iv)	Whether any other liabilities are in dispute, if so, mention the amount involved and the authority before which it is pending	NIL	NIL	NIL	NIL

(9). Details of profession or occupation:

- (a) Self - **INSURANCE SURVEYOR**
(b) Spouse - **HOUSE WIFE**

(10) My educational qualification is as under:- **Intermediate.**

COURSE	NAME OF UNIVERSITY	PASSING YEAR
1. B.E. (Electrical)	Bihar College of Engineering, Patna	1976

(Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/College/University and the year which the course was completed.)



PART – B

11. Abstract of the details given in (1) to (10) of Part – A:

1	Name of the candidate			BIRENDRA KUMAR	
2	Full postal address			RAJENDRA NAGAR, P.S.- KADAMKUAN, PATNA – 800003	
3	Number and name of the constituency and State			143, TEGHRA ASSEMBLY CONSTITUENCY, BIHAR	
4	Name of the political party which set up the candidate (otherwise write 'Independent')			RASHTRIYA JANATA DAL	
5	(i) Total number of pending cases where charges have been framed by the Court for offences punishable with imprisonment for two years or more			NIL	
	(ii) Total number of pending cases where the court(s) have taken cognizance (other than cases mentioned in item (i) above]			NIL	
6	Total Number of cases in which convicted and sentenced to imprisonment for one year or more [except for offences referred to in sub-section (1), (2) of section 8 of Representation of the people Act, 1951].			NIL	
7		PAN of	Year for which last income Tax return filed	Total income shown	
	(a)Candidate BIRENDRA KUMAR	AEAPK5511N	F.Y-2015-2016	Rs. 31,05,801/-	
	(b) Spouse JAYSHREE	ACCPJ0012D	F.Y-2015-2016	Rs. 18,00,997/-	
	(c) BIRENDRA KUMAR HUF	AAGH86513B	F.Y-2015-2016	Rs. 4,15,868/-	
8	Details of Assets and Liabilities in Rupees				
	Description	Self BIRENDRA KUMAR	Spouse JAYSHREE	Dependent – 1	Dependent – 2
A.	Moveable Assets (Total Value)	Rs. 7,02,07,264.96	Rs. 88,36,026.72	NIL	NIL
B.	Immovable Asset			NIL	NIL
I	Purchase Price of self-acquired immovable property	Rs. 75,97,667/-	Rs. 17,17,000/-	NIL	NIL
II	Development/const ruction cost of immovable property after purchase (if	Rs. 13,00,000/-	Rs. 11,00,000/-	NIL	NIL

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III	Approximate Current market price of -	Rs. 7,93,33,000/-	Rs. 3,85,00,000/-	NIL	NIL
	(a) Self-acquired assets (total value) (Market Value)	Rs. 15,84,37,931.96	Rs. 5,01,53,026.72	NIL	NIL
	(b) Inherited assets (Total assets (Total Value)	NIL	NIL	NIL	NIL
9	Liabilities				
	(i) Government dues (Total)	NIL	NIL	NIL	NIL
	(ii) Loans from Bank, Financial Institutions and other (total)	Rs. 1,57,51,907.44	NIL	NIL	NIL
10	Liabilities that are under dispute				
	(i) Government dues (total)	NIL	NIL	NIL	NIL
	(ii) Loans from Bank, Financial Institutions and other (Total)	NIL	NIL	NIL	NIL
11	Highest educational qualification:- B.E. (ELECTRICALS) from Bihar College of Engineering in 1976 (Give details of highest School/University education mentioning the full form of the certificate/diploma/degree course, name of the School/college/University and the year in which the course was completed.)				

VERIFICATION

I, the deponent, above named, do hereby verify and declare that the contents of this affidavit are true and correct to the best of my knowledge and belief and no part of it is false and nothing material has been concealed there from. I further declare that:-

- There is no case of conviction or pending case against me other than those mentioned in items 5 and 6 of Part A and B above;
- I, my spouse, or my dependents do not have any asset or liability, other than those mentioned in items 7 and 8 of Part A and items 8, 9 and 10 of Part B above.

Verified at this day of

DEPONENT

Note: 1. Affidavit should be filed latest by 3.00 PM on the last day of filing nomination.

Note: 2. Affidavit should be sworn before an oath Commissioner or Magistrate of the First class or before a Notary public.

Note: 3. All column should be filled up and no column to be left blank. If there is no information to furnish in respect of any item, either "Nil" or "Not applicable". As the case may be, should be mentioned'

Note: 4. The Affidavit should be either typed or written legibly and neatly."



SRI BIRENDRA KUMAR
ANNEXURE- I : DETAILS OF MOVABLE ASSETS :

II. Detail of deposit in Bank accounts(FDRs, Term Deposits and all other types of deposits including saving accounts), Deposits with Financial Institutions, non-Banking Financial Companies and cooperative societies and the amount in each such deposit.

PARTICULARS	NATURE OF DEPOSIT	AMOUNT
A. BIRENDRA KUMAR	In Savings/Current Account In Bank of India, Central Bank of India, Canara Bank, State Bank of India, The Tapindu Co-operative Bank Ltd, Axis Bank, HDFC Bank, IndusInd Bank & Kotak Mahindra Bank Ltd	9276089.46
	In PPF Account State Bank of India	2961075.24
	In FD Account Bank of India, Central Bank of India & The Tapindu Co-Operative Bank	11739945.46
BIRENDRA KUMAR Jointly With Father Shri Ram Balak Mahto	In FD Account Bank of India	21022581.26
		44999691.42
B. MRS. JAYSHREE (SPOUSE)	In Savings/Current Account In Central Bank of India, Canara Bank, State Bank of India, The Tapindu Co-operative Bank Ltd & IndusInd Bank	1776952.64
	In FD Account Central Bank of India & The Tapindu Co-Operative	4315627.00
		6092579.64

III. Details of investment in Bonds, debentures/shares and units in companies/Mutual funds and others and the amount

PARTICULARS	NATURE OF INVESTMENT	AMOUNT
A. BIRENDRA KUMAR	i) SHARE IN INDIAN CO. (At Cost) (Market Value Rs. 30619262.31)	Rs. 1,70,99,016.34
	ii) MUTUAL FUND (At Cost) (Market Value Rs. 11657715.08)	Rs. 67,77,380.17
	iii) BONDS	NIL
	iv) DEBENTURES	NIL
B. MRS. JAYSHREE (SPOUSE)	i) SHARE IN INDIAN CO.	NIL
	ii) MUTUAL FUND (At Cost) (Market Value Rs. 792863.38)	Rs. 5,93,447.08
	iii) BONDS	NIL
	iv) DEBENTURES	NIL

IV. Details of investment in NSS, Postal Saving, Insurance policies and investment in any Financial Instruments in post office or Insurance Company and the amount

PARTICULARS	NATURE OF DEPOSIT	AMOUNT
A. BIRENDRA KUMAR	NIL	NIL
B. MRS. JAYSHREE (SPOUSE)	NIL	NIL



V. Personal loans/advance given to any person or entity including firm, company, Trust etc., and other receivables from debtors and the amount

PARTICULARS	DESCRIPTION	VALUE
A. BIRENDRA KUMAR	NIL	NIL
B. MRS. JAYSHREE (SPOUSE)	NIL	NIL

VI. Motor Vehicles/ Aircrafts/Yachts/Ships (Details of Make, registration number etc. year of purchase and amount)

PARTICULARS	DESCRIPTION	VALUE
A. BIRENDRA KUMAR	NIL.	NIL.
B. MRS. JAYSHREE (SPOUSE)	NIL.	NIL.

VII. Jewellery, bullion and valuable thing(s) (given details of weight and value)

PARTICULARS	DESCRIPTION	VALUE
A. BIRENDRA KUMAR	i) GOLD ORNAMENTS, JEWELLERIES INCLUDING PRECIOUS STONES & SILVER ARTICLES	RS 7,00,000.00 (APPROX.)
B. MRS. JAYSHREE (SPOUSE)	i) GOLD ORNAMENTS, JEWELLERIES INCLUDING PRECIOUS STONES & SILVER ARTICLES	RS 20,00,000.00 (APPROX.)

VIII. Any other assets such as value of claims/interest

PARTICULARS	DESCRIPTION	AMOUNT
A. BIRENDRA KUMAR (HUF) (1/3RD INTEREST)	In Savings/Current Account with BANK OF INDIA, PATNA	RS. 12,18,531.10
	VALUE OF 1/3RD INTEREST	Rs. 4,06,177/-
B. MRS. JAYSHREE (SPOUSE)	NIL.	NIL

ANNEXURE-II:

DETAILS OF IMMOVABLE ASSETS

DESCRIPTION	LOCATION (S)	SURVEY NUMBER (S)	AREA (TOTAL MEASUREMENT IN ACRES)	Whether inherited property (Yes/No)	Date of purchase in case of self- acquired property	Cost of land (in case of purchase at the time of purchase)	Any investment on the land by way of development or construction ect	Approximate market va
I. AGRICULTURAL LAND a. BIRENDRA KUMAR (SELF)	Pahari, Patna	Thana No. 16, Tauzi No. 332 Khata No. 164	10.5 Decimal	No	February, 2001	Rs. 1,70,000/- (Approx.)	N.A	Rs. 1,00,00,000/-
	Pahari, Patna	Plot No 153, Khata No. 199 Thana No. 16	2 Katha	No	August, 2001	Rs. 97,000/- (Approx.)	N.A	Rs. 60,00,000/- (App
b. MRS. JAYSHREE II. NON-AGRICULTURAL LAND a. SRI BIRENDRA KUMAR	NIL		NIL	No	N.A	N.A	N.A	NIL
	Boring Road, Patna Patna Exhibition Road, Patna (1/2 Share)	Plot No. 86, Khata No. 525 Thana No. 7	875 Sq. Ft 1225 Sq. Ft	No	December, 2001 18.08.2000	Rs. 1,00,000/- Rs. 1,70,000/- (Approx.)	Rs. 8,00,000/- NIL	Rs. 40,00,000/- (A) Rs. 35,00,000/- (A)
b. MRS. JAYSHREE	NIL	NIL	NIL	No	NIL	NIL	NIL	NIL

SRI BRENDORA KUMAR

DETAILS OF IMMovable PROPERTY

DESCRIPTION	LOCATION (B)	SURVEY NUMBER (B)	AREA (TOTAL) MEASUREMENT IN SQ. FT.	AREA (TOTAL) MEASUREMENT IN SQ. FT.	Whether immovable property (Yes/No)	Date of purchase in case of self-acquired property	Cost / Price / Property in case of purchase	Any investment on the land by way of development or construction act	Approximate current market value
III. COMMERCIAL BUILDINGS (INCLUDING APARTMENTS) a. BRENDORA KUMAR	Siddhi Vinayak R.K. Bhattacharya Road, Patna	NIL	NIL	400	No	19.03.2010	Rs. 4,00,000/- (Approx.)	NIL	Rs. 40,00,000/- (Approx.)
	Siddhi Vinayak R.K. Bhattacharya Road, Patna	NIL	NIL	538	No	19.03.2010	Rs. 4,57,000/- (Approx.)	NIL	Rs. 35,00,000/- (Approx.)
	Kulanya Complex, Ashok Nagar, Patna	NIL	NIL	668	No	25.03.2010	Rs. 3,75,000/- (Approx.)	NIL	Rs. 50,00,000/- (Approx.)
	Kashi Place, Patna	NIL	NIL	2250	No	25.03.2010	Rs. 4,50,000/- (Approx.)	NIL	Rs. 1,00,00,000/- (Approx.)
	Om Vihar, Kadam Kuan, Patna	NIL	NIL	660	No	09.03.2010	Rs. 2,97,000.00 (Approx.)	NIL	Rs. 50,00,000/- (Approx.)
	TOTAL OF A :						RS. 19,79,000/-		Rs. 2,75,00,000/-
IV. RESIDENTIAL BUILDINGS (INCLUDING APARTMENTS) a. BRENDORA KUMAR	Fraser Road, Patna	NIL	NIL	1189	No	01.12.2001	Rs. 4,80,000.00 (Approx.)	Rs. 6,00,000/-	Rs. 1,25,00,000/- (Approx.)
	TOTAL OF B :						Rs. 4,80,000.00	Rs. 6,00,000/-	Rs. 1,25,00,000/-
	Rajendra Nagar, Patna (112 Share)	Plot No. 136, Circle No. 29	NIL	7 Kutra	No	1979	Rs. 1,50,000/- (Approx.)	Rs. 5,00,000/- (Approx.)	Rs. 1,50,00,000/- (Approx.)
	Plot No. 205, Surya Kantika Apt., Vaidhvi Sector 4, Gaziabad, U.P.		NIL	2753	No	22.08.2010	Rs. 45,00,000/- (Approx.)	NIL	Rs. 50,00,000/- (Approx.)
	TOTAL OF A :						Rs. 48,50,000/-	Rs. 5,00,000/-	Rs. 2,00,00,000/-
	Ashok Pur, Raja Bazar, Khatwara, Patna	Plot No. C-99	NIL	3600			Rs. 45,000.00 (Approx.)	Rs. 5,00,000.00 (Approx.)	Rs. 1,25,00,000/- (Approx.)
V. OTHERS (SUCH AS INTEREST IN PROPERTY) a. BRENDORA KUMAR HUF (TWO INTEREST)	Santosh Complex, Bander Bagicha, Patna	NIL	NIL	2204		08.03.2010	Rs. 11,02,000.00 (Approx.)	NIL	Rs. 1,35,00,000/- (Approx.)
	TOTAL OF B :						Rs. 12,37,000/-	Rs. 5,00,000/-	Rs. 2,40,00,000/-
	Om Vihar, Kadam Kuan, Patna	NIL	NIL	4380	No	25.03.2010	RS. 10,56,000.00 (Approx.)	NIL	Rs. 2,00,00,000/- (Approx.)
	Ganga Complex, Kantanagar, Patna	NIL	NIL	510.8	No	19.03.2010	Rs. 2,08,000/- (Approx.)	NIL	Rs. 60,00,000/- (Approx.)
	TOTAL OF A :						Rs. 12,56,000/-		Rs. 2,50,00,000/-
	Value of 1/3rd Interest						Rs. 4,18,667/-		Rs. 83,33,000/-

Noted: In undivided/ fractional/ immovable properties as well as immovable properties acquired by HUF in partnership name of members of HUF not included since details of property and value is not available